

[Shri Hem Barua]

instead of shifting the responsibility of removing the distress and starvation of the people to the State Government, this Government is going to take measures on a war footing in order to bring relief to the starving people and (b) whether the Government are going to open community kitchens in the area for these people as a temporary or as an interim measure ?

SHRI JAGJIWAN RAM : What is (c) ?

SHRI HEM BARUA : There is no (c).

SHRI JAGJIWAN RAM : I am afraid, my hon. friend has proceeded on many presumptions. On the basis of the production figures, that district continues to be a surplus district.

SHRI HEM BARUA : But there is drought there.

SHRI JAGJIWAN RAM : The hon. Member should understand that this year the production of rice in Derang district has been higher than that of last year.

SHRI HEM BARUA : If there is hoarding, why can't you stop hoarding ?

SHRI JAGJIWAN RAM : I am saying that the State Government is taking anti-hoarding operations.

SHRI HEM BARUA : Don't have any faith in the State Government. The State Government might be a Congress Party Government in Assam, but I would request the hon. Minister, who is a very reasonable man, not to have faith in his own government there.

SHRI NATH PAI : By and large, he is a reasonable man.

SHRI S. KUNDU (Balasore) : Sir, on a point of clarification.

MR. SPEAKER : On a Calling Attention I cannot allow it. If everybody goes on asking clarifications, I will be helpless.

SHRI S. KUNDU : It is not a ques-

tion of record procurement, it is a question of giving employment.

MR. SPEAKER : I will not allow you. Shri Hem Barua is sitting by your side. You can just whisper to him what you want to ask and he will do so. But by this you want to break the procedure which we are following. Kindly help me. The moment I allow you. I will be helpless; otherwise, I do not mind.

SHRI HEM BARUA : I generally do not go by whisperings. I have my own time for whispering.

MR. SPEAKER : But why does he not give you the information and you can ask that ? I have no objection to that.

SHRI JAGJIWAN RAM : As I have said, the State Government wanted that the wheat quota for May should be increased. I have readily increased that. Not only that, I have issued instructions that this quantity should be supplied quickly. As I have further said, if there is distress condition and some cheaper foodgrains are required and if there is acceptability by the people... (Interruption).

SHRI HEM BARUA : Take measures on a war footing.

SHRI JAGJIWAN RAM : Everything is on war footing.

I am prepared to supply some quantity of maize even for free distribution in that area. We have asked the State Government. I am prepared to take all possible measures that are necessary in this connection.

12.32 hrs.

PAPERS LAID ON THE TABLE

Madhya Pradesh Control of Distribution of Food grains Amendment Order

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. S. GURUPADASWAMY) : I beg to lay on the Table

a copy of the Madhya Pradesh Control of Distribution of Foodgrains Amendment Order, 1968, published in Notification No. G.S.R. 753 in Gazette of India dated the 19th April, 1968, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT—1129 68].

Conclusions of the First Session of the Industrial Committee on Banking Industry

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN) : On behalf of Shri S. C. Jamir, I beg to lay on the Table a copy of the Main Conclusions of the First Session of the Industrial Committee on Banking Industry held at New Delhi on the 23rd March, 1968. [Placed in Library. See No. LT—1130/68].

Notification under Representation of People Act.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM) : I beg to lay on the Table a copy of Notification No. S. 0.1121 published in Gazette of India dated the 23rd March, 1968, under sub-section (2) of section 9 of the Representation of the People Act, 1950. [Placed in Library. See No. LT—1131/68].

12.33 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :

- (i) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Tuesday, the 30th April, 1968 adopted the following motion in regard to the Monopolies and Restrictive Trade Practices Bill, 1967 :—

"That this House recommends to the Lok Sabha that the Lok Sabha do appoint a member of the Lok Sabha to the Joint Committee on the Monopolies and Restrictive Trade Practices Bill, 1967 in the vacancy caused by the resigna-

tion of Shrimati Vijaya Lakshmi Pandit from the membership of the said Joint Committee, and communicate to this House the name of the member so appointed by the Lok Sabha to the Joint Committee".

2. I am to request that the concurrence of the Lok Sabha in the said motion, and also the name of the member of the Lok Sabha appointed to the Joint Committee, may be communicated to this House.'

- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 29th April, 1968, agreed without any amendment to the Bihar and Uttar Pradesh (Alteration of Boundaries) Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 13th February, 1968."

श्री रामावतार शास्त्री (पटना) : अध्यक्ष महोदय, हम लोगों ने प्रिविलेज मोशन दिया था ?

RESTRAINT AND REMOVAL OF MEMBER

(Shri Brij Bhushan Lal)

MR. SPEAKER : I have to inform the House that I have received the following telegram dated the 30th April, 1968 from the District Superintendent of Police Kutch :—

"Shri Brij Bhushan Lal, Member, Lok Sabha, was restrained at 10.45 hours on the 30th April, 1968 under Section 69 of the Bombay Police Act for not conforming to lawful direction of the Police Officers near village Dhrobana in Kutch and was later on moved to Khavda village in Kutch District on the same day and allowed to go."